

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-225/2003

New Delhi this the 30th day of January, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Shri Puran Singh Mehra,
S/o Late Shri Mangal Singh Mehra,
R/o Q.No. 13/12, Pankha Road,
Janakpuri, New Delhi.

..... Applicant

(By Advocate: Shri C.P.Thapliyal)

Versus

- Union of India through
1. Secretary, Govt. of India,
(Department of Posts & Telegraph)
Dak Bhawan Sansad Marg,
New Delhi.
2. The Chief Postmaster General
Delhi Circle,
New Delhi. Respondents

ORDER (ORAL)

Hon'ble Dr.A.Vedavalli, Member(J)

Heard Shri C.P.Thapliyal learned counsel for
the applicant.

2. The applicant Puran Singh Mehra, who was seeking compassionate appointment on the death of his father, who expired on 14.1.1998, is aggrieved by the inaction of the respondents regarding his appointment in spite of their letter dated 27.10.1999 (Annexure-F) and the legal notices dated 7.11.2002 (page 30 of the Paper Book) and dated 16.12.2002 (page 33 of the Paper Book).

3. The applicant claims the following reliefs in this OA:-

"i) Issue a writ in the nature of



(2)

mandamus whereby directing the respondent to appoint the petitioner in suitable post in Department of Post.

ii) Any other/orders be also issued which this Hon'ble court may deem fit and proper under the circumstances of the case."

4. When the OA was taken up for admission today, learned counsel for the applicant, Shri C.P.Thapliyal, submitted that there is no reply/response to the aforesaid legal notices as on date.

5. Learned counsel for the applicant prays that the matter may be disposed of at the admission stage itself with a direction to the respondents to dispose of the aforesaid legal notices treating the present OA also as an additional representation within a particular time frame to be fixed by the Court with liberty to approach the Tribunal again, if any grievance survives further.

6. In the facts and circumstances of the case and after hearing the learned counsel for the applicant, the OA is being disposed of at the admission stage itself with the following directions:-

The respondents are directed to examine the aforesaid legal notices and the present OA also treating it as an additional representation on their merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same by a detailed and speaking order in accordance with law under intimation to



(3)

the applicant within three months from the date of receipt of a copy of this order.

7. In case any grievance survives further thereafter the applicant is given the liberty to approach the Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

8. The O.A. is disposed of as above.

9. Registry is directed to send a copy of the O.A. alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

/kd/